

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.181/00819/2018

Date of decision: 10.10.2018

CORAM:

Hon'ble Mr. Ashish Kalia, Judicial Member

Mohammed Kassim P.,
aged 32 years,
Pathda House,
Andrott Island,
U.T.of Lakshadweep. **Applicant**
(By Advocate – Mr.Mohammed Salih P.M.)

V e r s u s

1. The Administrator,
Union Territory of Lakshadweep
Kavaratti – 682 558.
2. The Director of Agriculture,
Department of Agriculture,
Kavaratti, Lakshadweep 682 555.
3. Agricultural Officer,
Office of the Agricultural Officer,
District Panchayath,
Androth Island,
U.T. Of Lakshadweep – 682 551.
4. The Sub Divisional Officer,
Androth Island
U.T.Lakshadweep 682 551. **Respondents**
(By Advocate – Mr.S.Manu)

This Original Application having been heard on 10.10.2018, the Tribunal on 10.10.2018 delivered the following in the open court:

O R D E R (ORAL)

I have heard the learned counsel appearing on both sides and with the consent of the parties, O.A. is taken up for disposal at the admission stage itself.

2. The facts in brief are that the applicant is the elder son of late Kadeeja P. who was a Multi Skill Employee (MSE) under 2nd respondent department. Applicant's mother was initially working as casual labour (temporary status) under Coir Production Center Androth Island thereafter she was regularized as MSE. She retired on 31.05.2014 and expired on 20.06.2014. After her retirement, though she was entitled to get old pension and other retirement benefits, till date no retirement benefits had been received either by herself or by her legal heirs, for getting the retirement benefits of the deceased mother, applicant approached all concerned authorities by way of many representations. But till date no decision has been taken by the authorities to disburse the retirement benefits due to his mother on her retirement. Feeling aggrieved by the same, the applicant has approached this Tribunal.

3. This Tribunal having heard the learned counsel on both sides is of the view that ends of justice would be met if a direction is issued to the 1st Respondent to dispose of the A2 representation dated 5.2.2018 submitted by the applicant, copy of the same was sent to R.2 by a speaking order within a period of sixty days from the date of receipt of a copy of this order and communicate the same to the applicant. If the applicant is still aggrieved, he is at liberty to approach the appropriate forum, if he is so advised.

4. O.A. is disposed of *in limine*, on the above terms.

**(ASHISH KALIA)
JUDICIAL MEMBER**

sj*

List of Annexures of the Applicant in O.A. No. 180/00819/2018

Annexure A-1. True copy of the notice dated 27.01.2017

Annexure A-2 True copy of representation dated 05.02.2018
